

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 11

CP (IB) No. 480/Chd/HP/2019

Under Section 9, IBC 2016

**In the matter of:-**

Eco Translogistic

..Petitioner/Operational Creditor

Vs.

Inox Wind Ltd.

..Respondent/Corporate Debtor

**Present:** Mr. Sonu Gill, proxy counsel for Mr. DPS Bajwa, Advocate the petitioner-Operational Creditor.  
Mr. Rajat Khanna, Advocate for the respondent-Corporate debtor.

It is stated by the learned counsel for the respondent-Corporate debtor that the principal amount has been paid and this petition is barred by the limitation. Learned counsel for the parties are directed to file the short written submissions at least one week before the next date of hearing by exchanging copies with each other. List the matter on 11.09.2023.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

August 04, 2023  
PRF